

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 177/MP/2017

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order: 25th of August, 2017

In the matter of

Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking extension of the period for interchange of power for inspection of Unit 2 (250 MW) of Bongaigan TPP (3X250 MW), beyond six months from initial synchronization.

And

In the matter of

NTPC Limited,
NTPC Bhawan, Core-7, Scope Complex,
7, Institutional Area, Lodhi Road, New Delhi-110 003

...Petitioner

Vs.

Power System Operation Corporation Limited
B-9, Qutab Institutional Area, Katwaria Saria,
New Delhi-110 016

...Respondent

ORDER

This petition has been filed by the Petitioner, NTPC Ltd. seeking permission of the Commission for interchange of power and injection of infirm power into the grid upto 30.11.2017 of unit 2 of 750 MW (3X250 MW) Bongaigaon Thermal Power Project (hereinafter referred to as 'the Project'), at Kokrajhar district in the State of Assam beyond six months from initial synchronization in terms of clause (7) of Regulation 8 of

the Central Electricity Regulatory Commission (Grant of connectivity, Long-term Access and Medium-term Open access in inter-State transmission and related matters) Regulations, 2009 (hereinafter referred to as 'Connectivity Regulations') as amended from time to time.

2. The Petitioner has submitted that the first unit of the project has been declared under commercial operation on 1.4.2016 and second unit of the project was synchronized on 13.2.2017.

3. The Petitioner has submitted that 72 hrs trial operation of the second unit of the project was successfully completed on 16.4.2017 and NTPC had planned to declare COD of the unit. However, on 13.4.2017, generator of unit-1 of the project had tripped and as a precautionary approach in order to ascertain the healthiness of generator of unit-2, the Petitioner decided to thread out the rotor and undertake various tests and inspection to achieve sustainable operation of unit-2 of the project. The Petitioner has submitted that since taking out generator rotor, testing of generator and placing back the generator rotor is a time taking process, it is likely to cross the time available for injection of infirm power into the grid i.e. upto 12.8.2017 (six months from initial synchronization).

4. The Petitioner has submitted that it is seeking extension of time for interchange of infirm power into the grid for *bonafide* reasons for rectification of problems being faced in generator rotor and not for the purpose of trading in infirm power or otherwise to

derive any undue advantage out of it.

5. We have considered the submissions of the Petitioner. The Fourth Proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

“Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view.”

6. The Petitioner has submitted that it is seeking extension of time for *bonafide* reasons for rectification of problems being faced in generator rotor. The Petitioner has submitted that since taking out generator rotor, testing of generator and placing back the generator rotor shall take more time, infirm power from the second unit of the project needs to be injected into the grid beyond 12.8.2017. Taking into consideration the problems faced by the Petitioner, we allow interchange of infirm power i.e drawal of start up power for synchronization and injection of infirm power into the grid for inspection of generator of unit 2 of the project upto 30.11.2017 or actual date of commercial operation, whichever is earlier. It is clarified that the extension of time as allowed in this order shall not automatically entitle the Petitioner for IDC/IEDC for delay in declaration of COD which shall be considered on merit at the time of determination of tariff of the unit/generating station.

7. With the above, the Petition No. 177 /MP/2017 is disposed of.

Sd/- (Dr. M. K Iyer) Member	sd/- (A.S. Bakshi) Member	sd/- (A.K.Singhal) Member	sd/- (Gireesh B. Pradhan) Chairperson
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